

MINUTES OF NORMS COMMITTEE (NC-7) OF
'PLASTIC & RUBBER PRODUCTS'
MEETING NO. 38/AM13
SCHEDULED TO BE HELD ON 19.12.2012
(HELD ON 18.12.2012)
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. 38/87-NC-7/2012 of NORMS COMMITTEE (NC-7) dealing with 'Chapter 39 and 40 of ITC (HS) Code' scheduled to be held on 19.12.2012 (held on 18.12.2012) under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Krishan Kumar, Deputy DGFT and Convener
- 3) Shri S.N. Sharma, FTDO

2. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-185	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/00439/AM04/DES-VII	Status:
NC No.: 38/AM13 Dated: 18.12.2012	Adv. Lic. No. 0710025390 dated 17.11.2003	RLA F. No. 07/24/040/00438/AM04	Approved

Request: Correction in the quantity allowed for Import Item No. 5 – PP/
(Lamination grade).

LLDPE Granules

Decision: The Committee considered the request of firm and in light of written comments of D/o C&PC OM No. 46011/113/2012-PC-II dated 03.12.2012 decided to allow the quantity for Import Item No. 5 – LLDPE Granules as 1.05 kg/kg content for lamination / liner purpose for the export of PP FIBC bags with liner.

Case No. A-186	POLY FLUORO LTD.	HQ F. No. 01/87/050/00006/AM12/DES-VII	Status:
NC No.: 38/AM13 Dated: 18.12.2012	Adv. Lic. No. 0710087070 dated 19.03.2012	RLA F. No. 07/24/040/00513/AM12	Deferred

Request: Fixation of adhoc norms for the export product “PTFE Virgin And Filled
Rods/Sheets / Bushes/Tubes as per the Customer Requirement
Density, Tensile, Strength, Elongation, Porosity And Dielectric Strength Values Are Commonly Used For
Quality Control of PTFE Components”. **Grades of
As Per ASTM D 4894 Standard The**

Decision: A copy of representation of firm has been forwarded to D/o C&PC on 11.12.2012. Comments of D/o C&PC are awaited.

Deferred for three weeks.

ONLINE CASES

1	Case No.:4/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00033/AM13/	RLA File :04/24/040/00212/AM11/	Lic.No/Date:0410135107 27.03.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

2	Case No.:5/5/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00034/AM13/	RLA File :04/24/040/00248/AM11/	Lic.No/Date:0410135112 27.03.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

3	Case No.:1/2/87-ALC1/2012	Party Name:VIPRAJ THERMOSETS PVT LTD	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00001/AM13/	RLA File :31/83/040/00249/AM12/	Lic.No/Date:3110053615 02.04.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 29.10.2012. Comments of DIPP are awaited.			

4	Case No.:21/5/87-ALC1/2012	Party Name:SPECIALITY POLYMERS PVT. LTD., NO.1, NA VARANG	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00050/AM13/	RLA File :03/95/040/01090/AM12/	Lic.No/Date:0310689756 04.04.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 31.10.2012. Comments of D/o C&PC are awaited.			

5	Case No.:29/21/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00171/AM13/	RLA File :09/24/040/00622/AM12/	Lic.No/Date:0910052053 04.04.2012	Defer Date:09.01.2013
	Decision: A D/L No. 46011/22/2012-PC.II dated 10.09.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 04.10.2012 and 19.11.2012 (Final Reminder) giving 15 days time for submission of information. Firm has sought time for submission of information. Reply awaited from the firm.			

6	Case No.:4/12/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00101/AM13/	RLA File :04/24/040/00361/AM11/	Lic.No/Date:0410136625 22.05.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 15.06.2102. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

7	Case No.:1/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00106/AM13/	RLA File :04/24/040/00121/AM10/	Lic.No/Date:0410136832 29.05.2012	Defer Date:02.01.2013

Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.

8	Case No.:2/14/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00107/AM13/	RLA File :04/24/040/00163/AM12/	Lic.No/Date:0410136831 29.05.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

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Case No.:2/18/87-ALC1/2012	Party Name:ECCELENT COMPONENTS MANUFACTURING PRIVATE LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Rejected				
HQ File :01/87/050/00140/AM13/	RLA File :04/24/040/00031/AM13/	Lic.No/Date:0410137246 12.06.2012	Defer Date:				
Application: Request is for adhoc norms for following:							
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	39232990	61/0- ADAPTER MACHINED Model No.82-6057.	12000.000	Number	3135000.00	60000.00 US Dollars	
2	39232990	61/0- ADAPTER MACHINED Model No.82-6058.	6000.000	Number	1567500.00	30000.00 US Dollars	
				Total	4,702,500.00	90,000.00	
	ITCHS					Total exemption from Customs	Limiting Factor

Sl.No.	Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Amount payable to Customs duty	(Value/Qty/Value & Qty)
1	39199090	VYCOM CORZAN CPVC SHEET.	42.000	Number	1,461,152.70	27,517.00 US Dollars	0.00	Value & Qty
2	39199090	VYCOM CORZAN CPVC SHEET.	16.000	Number	556,647.30	10,483.00 US Dollars	0.00	Value & Qty
				Total	2,017,800.00	38,000.00		

Decision: A D/L No. 46011/10/2012-PC.II dated 31.08.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 19.09.2012 and 19.11.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.

10	Case No.:9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:09.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 11.12.2012. Comments of D/o C&PC are awaited.			

11	Case No.:12/22/87-ALC1/2012	Party Name:EASTMAN RECLAMATIONS	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00184/AM13/	RLA File :30/24/040/00013/AM13/	Lic.No/Date:3010087078 26.06.2012	Defer Date:02.01.2012
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 03.12.2012. Comments of DIPP are awaited.			

Case No.: 2/21/87-ALC1/2012	Party Name:AMRIT POLYCHEM PVT LTD	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Rejected
HQ File :01/87/050/00144/AM13/	RLA File :03/94/040/00190/AM13/	Lic.No/Date:0310700262 29.06.2012	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39072010	63/0- POLYOL MR 1121	200.000	M.T	25369000.00	460000.00 US Dollars
				Total	25,369,000.00	460,000.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39072090	POLYETHER POLYOLS	159.000	M.T	17,792,100.00	318,000.00 US Dollars	0.00	Value & Qty
2	39100090	SILICONE SURFACTANT / RESIN	4.000	M.T	895,200.00	16,000.00 US Dollars	0.00	Value & Qty
3	29159090	TIN CATALYST	2.000	M.T	1,119,000.00	20,000.00 US Dollars	0.00	Value & Qty
4	38159000	AMINE CATALYST	4.000	M.T	783,300.00	14,000.00 US Dollars	0.00	Value & Qty
				Total	20,589,600.00	368,000.00		

Decision: A D/L No. 46011/107/2012-PC.II dated 07.09.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 19.09.2012 and 19.11.2012 (Final Reminder) giving 15 days time for submission of information. It was observed that firm failed to furnish information despite of repeated reminders to them, hence Committee decided to **reject** the case. The Committee also decided to direct RLA not to issue further advance authorization for the above export product till further directions from this office.

13	Case No.:4/21/87-ALC1/2012	Party Name:VEEKAY POLYCOATS LTD.	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00146/AM13/	RLA File :05/24/040/00107/AM13/	Lic.No/Date:0510329142 09.07.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.11.2012. Comments of D/o C&PC are awaited.			

14	Case No.:5/21/87-ALC1/2012	Party Name:PARAS POLYCOAT LTD.	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00147/AM13/	RLA File :05/24/040/00131/AM13/	Lic.No/Date:0510329277 10.07.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 27.11.2012. Comments of D/o C&PC are awaited.			

15	Case No.:26/21/87-ALC1/2012	Party Name:ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00168/AM13/	RLA File :03/95/040/00245/AM13/	Lic.No/Date:0310701392 10.07.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 22.11.2012. Comments of DIPP are awaited.			

16	Case No.:12/21/87-ALC1/2012	Party Name:LANXESS INDIA PVT.LTD.	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00154/AM13/	RLA File :03/95/040/00173/AM13/	Lic.No/Date:0310701869 16.07.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 07.11.2012. Comments of			

D/o C&PC are awaited.

17	Case No.:9/23/87-ALC1/2012	Party Name: COSMO FILMS LTD	Meet No/Date: 38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00203/AM13/	RLA File :03/94/040/00316/AM13/	Lic.No/Date:0310703670 31.07.2012	Defer Date:09.01.2013
	Decision: A D/L No. 46011/17/2004-PC.II dated 05.11.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

18	Case No.:5/25/87-ALC1/2012	Party Name: EMERALD RESILIENT TYRE MANUFACTURERS (P) LTD.	Meet No/Date: 38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00212/AM13/	RLA File :04/24/040/00090/AM13/	Lic.No/Date:0410138658 03.08.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 09.11.2012. Comments of DIPP are awaited.			

19	Case No.:4/23/87-ALC1/2012	Party Name: SRF LIMITED	Meet No/Date: 38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00198/AM13/	RLA File :04/24/040/00062/AM10/	Lic.No/Date:0410138816 13.08.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

	Case No.:7/26/87-ALC1/2012	Party Name: INDIA GLYCOLS LTD.,	Meet No/Date: 38/87-ALC1/2012 18.12.2012	Status: Withdraw
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20	HQ File :01/87/050/00220/AM13/	RLA File :05/23/040/00152/AM13/	Lic.No/Date:0510331901 14.08.2012	Defer Date:
Decision: The Committee noted that the case has already been approved in NC Meeting No. 35/AM13 held on 05.12.2012. Hence, the Committee decided to withdraw the case.				

21	Case No.:20/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00192/AM13/	RLA File :04/24/040/00061/AM10/	Lic.No/Date:0410138994 21.08.2012	Defer Date:02.01.2013
Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.				

22	Case No.:21/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00193/AM13/	RLA File :04/24/040/00076/AM10/	Lic.No/Date:0410138995 21.08.2012	Defer Date:02.01.2013
Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.				

23	Case No.:4/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00211/AM13/	RLA File :04/24/040/00029/AM13/	Lic.No/Date:0410138997 21.08.2012	Defer Date:02.01.2013
Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.				

24	Case No.: 5/26/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00218/AM13/	RLA File :04/24/040/00119/AM11/	Lic.No/Date:0410138993 21.08.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2102. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

25	Case No.: 22/22/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00194/AM13/	RLA File :04/24/040/00122/AM10/	Lic.No/Date:0410139007 22.08.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

26	Case No.: 3/25/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00210/AM13/	RLA File :04/24/040/00266/AM11/	Lic.No/Date:0410139006 22.08.2012	Defer Date:02.01.2013
	Decision: The firm had submitted its consolidated reply on 10.12.2012, a copy of which was forwarded to D/o C&PC on 14.12.2012. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

	Case No.: 3/29/87-ALC1/2012	Party Name:SHAKUN POLYMERS LIMITED,	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00241/AM13/	RLA File :34/24/040/00136/AM13/	Lic.No/Date:3410034932	Defer Date:09.01.2013

27		22.08.2012	
	Decision: A copy of application was forwarded to D/o C&PC 11.10.2012. The Representative of D/o C&PC has informed that they still have not received the application and requested to furnish a complete set of application. Hence, it was decided that a copy of application may again be forwarded to D/o C&PC.		

28	Case No.:2/23/87-ALC1/2012	Party Name:RAPID ENGINEERING CO.P.LTD.	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00196/AM13/	RLA File :05/24/040/00169/AM13/	Lic.No/Date:0510332467 23.08.2012	Defer Date:02.01.2013
	Decision: CLA, New Delhi have been requested through e-mail on 06.09.2012 and 03.10.2012 for furnishing application expeditiously. However, application is still awaited from CLA, New Delhi. Hence, it has been decided to give another e-mail reminder to CLA, New Delhi for furnishing application expeditiously.			

29	Case No.:6/26/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00219/AM13/	RLA File :04/24/040/00249/AM11/	Lic.No/Date:0410139054 23.08.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 20.09.2102. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

30	Case No.:8/29/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00246/AM13/	RLA File :03/94/040/00379/AM13/	Lic.No/Date:0310707260 31.08.2012	Defer Date:09.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 11.10.2102. Comments of D/o C&PC are awaited.			

Case No.:8/27/87-ALC1/2012	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Withdraw
HQ File :01/87/050/00234/AM13/	RLA File :04/24/040/00077/AM13/	Lic.No/Date:0410139525 06.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	Export Item Name.	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39173290	63/0- Fiber Glass Reinforced Plastic Pipes 3600mm Diameter 41 mm Thickness 3008000 Kgs Weight	3200.000	Meter	190476209.00	3705042.00 US Dollars
				Total	190,476,209.00	3,705,042.00

Sl.No.	ITCHS Code	Import Item Name.	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	70191100	Glass Fiber Chopped Strand Mat (CSM 225) Mass per Unit Area = 225/300/450 g/m2 +- 7%	19840.000	K.G	2,141,946.24	41,664.00 US Dollars	0.00	Value & Qty
2	70191200	Glass Fiber Rovings Mass per Unit length = 2.4/1.2/0.735/0.6 g/m +- 8% Tex = 2400/1200/735/600	712320.000	K.G	45,775,464.00	890,400.00 US Dollars	0.00	Value & Qty
3	39079120	Unsaturated Polyester Resin - Isophthalic Grade Specific Gravity = 1.09 - 1.11 at 27oC Viscosity = 300 - 450 Cps at 25oC Geltime at 25oC (1.5% Accelarator and 1.5 % Catalyst) = 25 +- 5 minutes	65920.000	K.G	7,896,246.98	153,593.60 US Dollars	0.00	Value & Qty
4	39079120	Unsaturated Polyester Resin Orthophthalic Grade Specific Gravity = 1.10 - 1.12 at 27oC Viscosity = 300 - 450	843200.000	K.G	92,766,671.60	1,804,448.00 US Dollars	0.00	Value & Qty

39072120	at 25oC Viscosity 300 - 400 Cps at 25oC Gel time at 25oC (1.5 % Accelerator and 1.5% Catalyst) = 20 - 30 Minutes	07200.000	148,580,328.82	2,890,105.60	Dollars	0.00	Value & Qty
			Total	148,580,328.82	2,890,105.60		

Decision: The firm vide e-mail dated 27.11.2012 has informed that they have surrendered the subject advance authorization to Zonal Jt. DGFT, Chennai. Hence, the Committee decided to **withdraw** the case.

Case No.:2/29/87-ALC1/2012	Party Name:INDIA GLYCOLS LTD.,	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Approved
HQ File :01/87/050/00240/AM13/	RLA File :05/23/040/00190/AM13/	Lic.No/Date:0510334564 13.09.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072090	62/0- Polyethylene Glycol -600 (Polymeg 600)	1000.000	M.T	84000000.00	1500000.00 US Dollars
				Total	84,000,000.00	1,500,000.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	22072000	Denatured Ethyl Alcohol	1379.000	M.T	63,709,800.00	1,137,675.00 US Dollars	0.00	Value & Qty
2	29094100	Diethylene Glycol (DEG)	186.000	M.T	4,166,400.00	74,400.00 US Dollars	0.00	Value & Qty
3	38159000	Silver Catalyst	0.290	M.T	3,897,600.00	69,600.00 US Dollars	0.00	Value & Qty
4	38159000	Alumina Catalyst	0.260	M.T	320,320.00	5,720.00 US Dollars	0.00	Value & Qty
				Total	72,094,120.00	1,287,395.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/89-A/2007-PC.II dated

03.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Polyethylene Glycol 600 (Polymeg – 600)	1 kg	1. Denatured Ethyl Alcohol	1.0843 kg
		2. Diethylene Glycol	0.1860 kg
		3. Silver Catalyst	0.00029 kg
		4. Alumina Catalyst	0.00026 kg

33	Case No.: 3/30/87-ALC1/2012	Party Name:DIAB CORE MATERIALS PRIVATE LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00250/AM13/	RLA File :04/24/040/00121/AM13/	Lic.No/Date:0410140165 28.09.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2012. Comments of D/o C&PC are awaited.			

34	Case No.: 4/30/87-ALC1/2012	Party Name:SHRIRAM SEPL COMPOSITES PVT LTD	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00251/AM13/	RLA File :04/24/040/00125/AM13/	Lic.No/Date:0410140092 28.09.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2102. Comments of D/o C&PC are awaited.			

35	Case No.: 9/31/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00261/AM13/	RLA File :04/24/040/00248/AM12/	Lic.No/Date:0410140352 09.10.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 29.10.2102. Further, the firm's Representative			

(Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.

36	Case No.:1/32/87-ALC1/2012	Party Name:DISEASE CONTROL TECHNOLOGIES PRIVATE LIMITED,	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00262/AM13/	RLA File :32/24/040/00039/AM13/	Lic.No/Date:3210057861 11.10.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2102. Comments of D/o C&PC are awaited.			

Case No.:1/30/87-ALC1/2012		Party Name:SPERRY PLAST LTD.		Meet No/Date:38/87-ALC1/2012 18.12.2012		Status: Approved		
HQ File :01/87/050/00248/AM13/		RLA File :05/24/040/00256/AM13/		Lic.No/Date:0510337286 16.10.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM		Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)	
1	40021992	64/0- TPR / THERMOPLASTIC COMPOUND / TPE -TP COMPOUND		250000.000	K.G	47255874.00	894151.00 US Dollars	
					Total	47,255,874.00	894,151.00	
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
		SBS Co-polymer / Styrene Butadiene Styrene Co-Polymer- 4452 , LG-411S, 501S, 475, 484, 485, 487 CALPRENE411, 540, 501, 6120 TAIPOL SFERS-6151						

1	40021930	6120 THERMOPLASTIC, 6150 GLOBALPRENE-1475,1487, 3546, 3411, KTR-401 P, KIBITON TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, KRATON G1650MU, G1650 EU, G1651 HU ENPRENE-611, 655, 684, 685, 687, 701,	199000.000	K.G	31,551,450.00	597,000.00 US Dollars	7,256,833.00	Value & Qty
2	39039090	Styrene Ethylene Butylene Styrene EUROPRENE SOL TH-2312, 2315	27500.000	K.G	4,360,125.00	82,500.00 US Dollars	1,002,828.00	Value & Qty
3	39039090	K-Resin, Styrene Butadiene Co-Polymer KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q RESIN PB-5903, PB-5925	20000.000	K.G	3,171,000.00	60,000.00 US Dollars	729,330.00	Value & Qty
				Total	39,082,575.00	739,500.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2011-PC.II dated 19.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Thermoplastic Compound/ TPE Compounds	1 kg	1. SBS Copolymer/ Styrene Butadiene Copolymer/ Styrene Butadiene Styrene Copolymer (4452, LG – 411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150 Globalprene 3546, 3411, KTR – 401P, Kibiton TPE PB-511, 5300, 5301, 5302 JSR RB-830, 820, Kraton G 1650MU, G 1650EU, Enprene 611, 655, 684, 685, 687, 701)	0.7960 kg
		2. Styrene Ethylene Butylene Styrene	0.1100 kg

		Copolymer (Europrene SOL TH 2312, 2315)	
		3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q Resin PB-5903)	0.0800 kg

Case No.:2/30/87-ALC1/2012		Party Name:SPERRY PLAST LTD.		Meet No/Date:38/87-ALC1/2012 18.12.2012		Status: Approved		
HQ File :01/87/050/00249/AM13/		RLA File :05/24/040/00257/AM13/		Lic.No/Date:0510337287 16.10.2012		Defer Date:		
Application: Request is for adhoc norms for following:								
Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)		
1	40021990	64/0- TPR/ Thermoplastic Compounds / TPE TP COMPOUNDS	300000.000	K.G	56707048.00	1072981.00 US Dollars		
				Total	56,707,048.00	1,072,981.00		
Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
		SBS Co-polymer / Styrene						

1	40021930	Butadiene Styrene Co-Polymer-4452 , LG-411S, 501S, 475, 484, 485, 487, CALPRENE411, 540, 501, 6120 TAIPOLE SEBS-6151, 6150 GLOBALPRENE-1475,1484,1487, 3546, 3411, KTR-401 P, KIBITON TPE PB-511, 5300, 5301, 5302, JSR RB-830, 820, KRATON G1650MU, G1650 EU , G1651 HU ENPRENE-611, 655, 684, 685, 687, 701,	238800.000	K.G	37,861,740.00	716,400.00 US Dollars	8,708,200.00	Value & Qty
2	39039090	Styrene Ethylene Butylene Styrene EUROPRENE SOL TH-2312, 2315	33000.000	K.G	5,232,150.00	99,000.00 US Dollars	1,203,394.00	Value & Qty
3	39039090	K-Resin, Styrene Butadiene Co-Polymer KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q RESIN PB-5903, PB-5925	24000.000	K.G	3,805,200.00	72,000.00 US Dollars	875,196.00	Value & Qty
				Total	46,899,090.00	887,400.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/07/2011-PC.II dated 19.12.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Thermoplastic Compound/Compounds	TPE	1 kg	1. SBS Copolymer/ Styrene Butadiene Copolymer/ Styrene Butadiene Styrene Copolymer (4452, LG – 411S, 501S, 475, 484, 485, 487, Calprene-411, 540, 501, 6120, Taipol SEBS-6151, 6150 Globalprene 3546, 3411, KTR – 401P, Kibiton TPE PB-511, 5300, 5301, 5302 JSR RB-830, 820, Kraton G 1650MU, G 1650EU, Enprene 611, 655, 684, 685, 687, 701)	0.7960 kg
			2. Styrene Ethylene Butylene Styrene Copolymer (Europrene SOL TH 2312, 2315)	0.1100 kg
			3. K-Resin, Styrene Butadiene Copolymer-(KR99HG, KR03, KR05, XK-43, XK-40, KRDEV027D, KIBITON Q Resin PB-5903)	0.0800 kg

39	Case No.: 6/32/87-ALC1/2012	Party Name:ALUDECOR LAMINATION PVT. LTD.,	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00267/AM13/	RLA File :02/24/040/00117/AM13/	Lic.No/Date:0210183240 16.10.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2102. Comments of D/o C&PC are awaited.			

	Case No.: 8/32/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
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40	HQ File :01/87/050/00269/AM13/	RLA File :04/24/040/00106/AM13/	Lic.No/Date:0410140521 16.10.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2102. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

41	Case No.:9/32/87-ALC1/2012	Party Name:SRF LIMITED	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00270/AM13/	RLA File :04/24/040/00113/AM13/	Lic.No/Date:0410140524 16.10.2012	Defer Date:02.01.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 01.11.2102. Further, the firm's Representative (Shri Praveen Kumar, Associate Vice President, Sourcing and Planning) was given PH to explain the cases. Comments of D/o C&PC are awaited.			

42	Case No.:5/32/87-ALC1/2012	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:09.01.2013
	Decision: A D/L No. 46011/106/2006-PC.II dated 12.12.2012 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.			

43	Case No.:7/34/87-ALC1/2012	Party Name:SAFE FLEX INTERNATIONAL LTD.,	Meet No/Date:38/87-ALC1/2012 18.12.2012	Status: Deferred
	HQ File :01/87/050/00285/AM13/	RLA File :13/24/040/00029/AM13/	Lic.No/Date:1310041368 18.10.2012	Defer Date:09.01.2013

Decision: RLA, Jaipur has been requested through e-mail on 11.12.2012 for furnishing application expeditiously. Application still awaited from RLA, Jaipur. Hence, it has been decided to give another e-mail reminder to RLA, Jaipur for furnishing application expeditiously.

Meeting ended with thanks to Chair and all participants.
